

**ELECTION TO THE CENTRAL
ADVISORY COMMITTEE OF THE
NATIONAL CADET CORPS**

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI A. K. CHANDA) : Sir, with your permission, on behalf of the Deputy Minister for Defence, Shri Satish Chandra, I beg to move:

"That in pursuance of clause (i) of subsection (1) of section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, this Council do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Central Advisory Committee of the National Cadet Corps for a term of one year."

MR. CHAIRMAN: The question is:

"That in pursuance of clause (i) of subsection (1) of section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, this Council do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Central Advisory Committee of the National Cadet Corps for a term of one year."

The motion was adopted.

MR. CHAIRMAN: I have to inform hon. Members that the 21st December 1953, has been fixed as the last date for receiving nominations and the 23rd December 1953, for holding election, if necessary, to the Central Advisory Committee of the National Cadet Corps.

The nominations will be received in the Council Notice Office up to 3 P.M. on the 21st. The election which will be conducted in accordance with the system of proportional representation by means of the single

transferable vote, will, if necessary, be held in the Secretary's room (Room No'. 29), Ground Floor, Parliament House, between the hours of 3 P.M. and 6 P.M. on the 23rd.

**MANIPUR COURT-FEES
(AMENDMENT AND VALIDATION)
BILL, 1952**

MR. CHAIRMAN: I have to inform hon. Members that under sub-rule (2) of Rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I have allotted half an hour for the completion of all stages involved in the consideration and return of the Manipur Court-fees (Amendment and Validation) Bill, 1952, by the Council of States, including the consideration and passing of the amendments, if any, to the Bill.

PROF. G. RANGA (Andhra): Sir, only half an hour is fixed for it?

MR. CHAIRMAN: It took only ten minutes in the other House.

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU) : I think it will take even a shorter time. Sir, I beg to move:

"That the Bill to amend the Court-fees Act, 1870, in its application to the State of Manipur, for the purpose of giving effect in that State to certain amendments made in that Act by Assam Act VIII of 1950, and to validate the levy of court-fees in certain cases, as passed by the House of the People, be taken into consideration."

Sir, this is a very short matter, and the purpose of this Bill has been explained in the Statement of Objects and Reasons. In the year 1950, the State of Manipur was integrated with India and by the Part 'C' States (Laws) Act, 1950, the Court-fees Act—a Central Act—was made applicable to the State of Manipur. Hon.